

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA): (a) to (e). The use of staff cars is regulated under the Staff Car Rules and instructions issued by this Ministry from time to time. The use of departmental vehicles is regulated under the rules framed by the concerned Ministries/Departments keeping in view the needs of the organisations under them. Copy of Staff Car Rules and other instructions issued from time to time are available in Parliament Library. Use of staff cars for personal purposes is not allowed for any category of officers. All categories of staff are allowed to use staff cars for bonafide official journeys. Use of staff cars for journeys between offices and residences and vice-versa is not allowed except as mentioned in Note 1 below rule 8, and rule 17 of the Staff Car Rules. Instructions have been issued in 1973 as well as in 1979 for economy in the consumption of petrol by staff cars as well as departmental vehicles. As a result of these instructions, consumption of petrol by staff cars and the departmental vehicles other than operational or field vehicles has been reduced to 50 per cent and 63.75 per cent of the quantities of petrol consumed by them during the year 1972-73 respectively. Instructions already exist regarding the need for checking the misuse of staff cars. The Controlling Officers are responsible for proper use of staff cars. Under the existing rules, reimbursement of conveyance hire charges upto the extent of Rs. 75/- per month, subject to fulfilment of the conditions laid down in the rules, is admissible to the officers and staff for use of taxis/scooters etc. for official purposes. The rates of road mileage allowance are revised periodically taking all relevant factors into consideration. The last such revision was made on 29.8.1979.

ग्रामीण क्षेत्रों में हरिजनों/आदिवासी क्षेत्रों के लिए निर्माण कार्य पर आयकर में छूट

1923. श्री कृष्ण राम : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि क्या ऐसे

क्षेत्रों को आयकर में छूट देने का कोई प्रस्ताव है जो ग्रामीण क्षेत्रों में हरिजनों/आदिवासी क्षेत्रों के लिए मकान, होटल, समाज सदन बंधवा बैंक बनाये बंधवा को इस प्रयोजन के लिए भूमि दान करे ?

वित्त मंत्रालय में राज्य मंत्री (श्री सुधा सिंह सिन्हा) : जी, नहीं ।

Plan provision in 6th Five Year Plan for tourism

1924. SHRI B. R. NAHATA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) what are the plan provisions in 6th Five Year Plan for development of tourism in each State; and

(b) what are the proposals by various State Governments to include different places on tourists map of India and the action taken by Government of India on that?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) In the Central Sector, development of tourism is not taken up on Statewise basis, but on the basis of the potential the centres hold to attract international as well as domestic tourists. An outlay of Rs 72.00 crores has been approved for tourism development in the Central Sector during the Sixth Five Year Plan. Of this, Rs. 30 crores are for the tourism schemes of the Department of Tourism and Rs. 42 crores for those of the India Tourism Development Corporation.

(b) It is proposed to undertake tourism development on the travel circuit concept in an integrated manner by pooling the available resources in the Central State and private sectors. For this purpose a series of meetings were held with the representatives of State Governments/Union Territories and sixty-one travel circuits have been identified. State Governments/Union Territories have been requested to prepare blue-prints of tourism development based on these travel circuits

which will be developed intensively by pooling the resources in the central, State and private sectors.

Alleged growing indiscipline among RBI employees

1925. **SHRI CHOTTEY SINGH YADAV:**

SHRI RASHEED MASOOD:

SHRI RAJESH KUMAR SINGH.

Will the Minister of FINANCE be pleased to state:

(a) whether there has been growing indiscipline among the Reserve Bank of India employees particularly in class IV employees;

(b) if so, details thereof stating the reasons therefor, and

(c) the measures taken by Government to improve the situation?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT). (a) and (b). There has been some amount of indiscipline among class IV employees of Reserve Bank of India in some offices. The indiscipline became more pronounced when the Class IV employees of the Bank resorted to agitation in the form of go slow, refusal to work overtime, non-cooperation with the management etc., on All India basis, from 1st June, 1981 to 13th July, 1981. During this period they also resorted to illegal strikes on 15th, 25th and 26th June. The agitation started initially at Calcutta over reservation of certain number of posts in different Class IV categories for the children/close relations of existing Class IV employees. Apart from this, the All India Federation of Class IV employees also wanted withdrawal of court injunction obtained by the bank in some centres against holding of demonstrations etc. within the bank's premises and resumption of discussions on certain out-standing issues pertaining to Class IV employees.

(c) Though Reserve Bank of India agreed to hold talks on outstanding issues, it refused to withdraw court injunctions. The bank took a series of measures during the recent agitation including (i) wage cuts for unduly late attendance, prolonged unauthorised absence during office hours and refusal to carry-out the directions of supervising officials, (ii) deployment of Home-Guards/outside labour in some offices to attend to essential items of work, (iii) filing of complaints with police for criminal trespass, intimidation/gherao of officials and obstructions of work, (iv) institution of contempt of court proceedings against such of the employees who violated the injunction orders in different offices, (v) dismissal of employees charged with various acts of misconduct and (vi) derecognition of the All India Reserve Bank Workers Federation and its affiliated units at some centres.

As a result of the various steps taken by the bank, the agitation was unconditionally withdrawn from 13th July, 1981.

Report of Fazal Committee on Public Undertakings

1926 **SHRI MADHAVRAC SCINDIA:** Will the Minister of FINANCE be pleased to state,

(a) whether the action Committee on Public Undertakings headed by Mr. Fazal, set up in August, 1980 to suggest ways and means for improving the performance of the core sector industries has submitted any report; and

(b) if so, the details thereof and if not, the progress made by the Committee and when a report is expected?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA). (a) and (b). The Expert Committee on Public Enterprises headed by Member (Industry) Planning Commission has so far submitted three reports to the Government—one on the Coal sector covering